HIGH COURT OF JHARKHAND, RANCHI CIRCULAR

No. 01 /2025/R&S

Ranchi, Dated: 08/05/2025

In view of Order dated 22.04.2025 passed by the Hon'ble Supreme Court of India, in Suo motu Writ Petition(c) No. 7 of 2024 titled as "In re: Compensation amounts deposited with Motor Accident Claims Tribunals and Labour Courts", the Hon'ble Court has been pleased to issue following practice directions for Motor Accident Claims Tribunals and Labour Courts in the State of Jharkhand, in addition to all prevailing directions notified earlier including Jharkhand Motor Accidents Claims Tribunal Rules, 2019:-

(a) While filing claim petitions under the 1988 Act, following particulars shall be incorporated:

(i) Names and addresses (local and permanent) of the injured persons or the owners of the damaged property, as the case may be, their Aadhar and PAN details and email-id, if any; and

(ii) Names and addresses (local and permanent) of all the legal representatives of the deceased victim of the accident who are claiming compensation, their Aadhar and PAN details and email-id, if any;

(b) If the aforesaid details are not furnished, the registration of the application should not be refused on that ground, but MAC Tribunals at the time of issuing notice may direct the applicant(s) to furnish the information and make the issue of the notice subject to making compliance;

(c) While passing an interim or final order of grant of compensation, the MAC Tribunals shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account. The Tribunal shall call upon the claimants to produce the documents within a specified reasonable time;

(d) A further direction shall be issued to the persons entitled to receive compensation to keep on updating information regarding the bank accounts, email id, in case there is any change;



(e) In the event a consent award or consent order is made, the MAC Tribunals may direct the deposit of the compensation amount ordered to be released to the claimants directly to the bank accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to compensation in accordance with clause (c) above. The account details can also be incorporated in the order passed for the disbursement of the amount on the basis of a compromise between the parties. In case of compromise before the Lok Adalats, the MAC Tribunal, on the basis of the settlement, shall pass a consequential order in the above terms;

(f) It shall be the duty of the learned Judges presiding over the MAC Tribunal to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation;

(g) The MAC Tribunals, while passing orders of withdrawal/disbursement, shall, in the ordinary course, pass an order of transfer of the requisite amounts directly to the bank account of the person/s entitled to receive compensation as per the account details furnished. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the Tribunal will be well advised to get fresh account details of the claimants;

(h) Whenever the MAC Tribunal passes an order of deposit of compensation amount with the Tribunal, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank and the fixed deposit shall be with the standing instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal;

(i) The above directions which shall be implemented while passing awards in claims under the 1988 Act shall be applied in case of the claims for compensation under the 1923 Act;

By order of the Court

Sd/-(Manoj Prasad) Registrar General

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Copy forwarded to 1. D.R. cum PPS I/c to Hon'ble The Chief Justice and Secretaries of Hon'ble Judges for their Lordship's kind perusal.

2. Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the aforesaid circular on the official website of the High Court of Jharkhand.

Sd/-Registrar General

Memo No. 02 /R&S

Ranchi, Dated: 08/05/2025

Copy forwarded to O/o Registrar General, Registrar (Establishment), Registrar (Administration), Registrar (Judicial), Member Secretary, S.C.M.S., Central Project Co-Ordinator Registrar (Vigilance) I/c, , Deputy Registrar Protocol, Deputy Secretary, SCMS and Legal Cell for kind information and needful.

Registrar General